



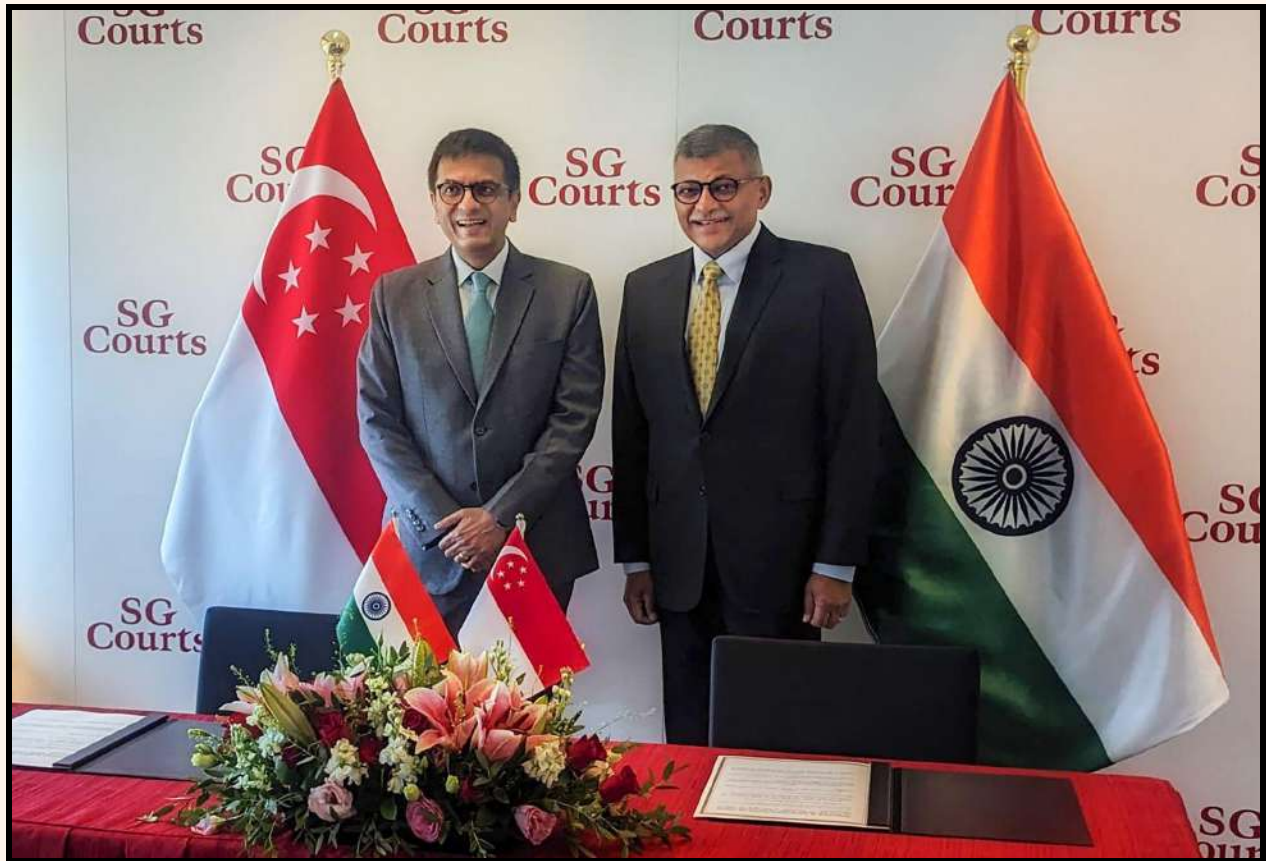
Newsletter

e-Committee, Supreme Court of India

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MoU Signed on Judicial Cooperation with Singapore



The MoU signed between the Supreme Court of India & the Supreme Court of Singapore in the field of judicial cooperation during September 2023. The Chief Justice of India Dr. Dhananjaya Yashwant Chandrachud and his Singaporean counterpart Sundaresh Menon witnessed the signing of the MoU.

Earlier, the Chief Justice of Singapore, Sundaresh Menon, who is also of Indian origin delivered a lecture on “The Role of the Judiciary in a Changing World” to commemorate the 73rd anniversary of the Supreme Court of India and said that it is the “busiest court” in the world due to its caseload.

e-Committee Commences Regional Digital Accessibility Training For Visually Challenged Court Staff at Delhi Judicial Academy



In a significant step towards enhancing digital accessibility within the Indian judicial system, the e-Committee, Supreme Court of India, initiated its Regional Digital Accessibility Training program for visually challenged court staff. The training occurred at the Delhi Judicial Academy and welcomed participants from District and Taluka courts in the

North Zone, encompassing Delhi, Himachal Pradesh, Punjab & Haryana, Allahabad, and Uttarakhand. The training was conducted in three batches: Batch 1: September 1st to 2nd, 2023 Batch 2: September 4th to 5th, 2023 Batch 3: September 14th to 15th, 2023, to equip court staff with the necessary digital accessibility skills. This

initiative is one of the core missions of the e-Committee led by Chief Justice of India, Dr Justice D.Y. Chandrachud, to make the digital infrastructure of the Indian judicial system more inclusive and accessible to persons with disabilities. The two-day training adopted a hands-on approach, ensuring that each participant had access to a dedicated system provided by the Delhi Judicial Academy, equipped with accessibility software such as NVDA and Jaws. The training was facilitated by special educators from the National Institute for the Visually Handicapped (NIVH) and the National Association for the Blind (NAB). These experts provided guidance on a wide range of assistive technologies, including accessible reading of court documents, note-taking in a digital work environment, creating digitally

accessible formats, internet usage, and judgement searches through the e-SCR portal, all accomplished using screen readers. Additionally, participants received training on smartphone-based assistive technologies and input in regional languages. Ms R. Arulmozhiselvi, Member (HR) of the eCommittee, played an essential role in coordinating the program, with Dr. Aditi Choudhary, Director (Academics) / Chairperson (Officiating) of the Delhi Judicial Academy, providing crucial support. The training also benefited from the expertise of special educators Rajender Singh Negi from the National Institute for the Empowerment of Persons with Visual Disabilities (NIEPVD) and Harendra Singh and Harpreet Dua from the National Association for the Blind (NAB).



The program was inaugurated by Dr. Aditi Choudhary, Director (Academics) / Chairperson (Officiating) of the Delhi Judicial Academy and the scope and object of digitally accessible training were introduced by Ms. R. Arulmozhiselvi,

Member (HR), e-Committee. Dr Parvinder Singh Arora, Member, (Project Management) of the eCommittee, delivered a special address, and Mr. Abhilash Malhotra, Joint Registrar (Judicial)/Central Project Coordinator (CPC) of the

High Court of Delhi, extended a vote of thanks. The training included speeches by Senior Advocate SK Rungta and Advocate Rahul Bajaj,

both of whom are visually challenged themselves. They shared their insights on the topic "*Empowering through Technology – Reflections*" to motivate the participating court staff.



Hybrid Mode of Court Proceedings of High Court for the State of Telangana



As announced by the Hon'ble Chief Justice Sri Alok Aradhe on the occasion of the inauguration of live streaming of all 29 Court Halls on 21.08.2023, the High Court for the State of Telangana made the Hybrid mode of conducting the proceedings of all Court Halls of this High Court for the State of Telangana from 1st September, 2023. In this regard, the High Court is also publishing its causelist with the CISCO Webex links

to join the Court Halls proceedings through Virtual Mode and also made available the links on the official website (<https://tshc.gov.in>). The High Court for the State of Telangana officially declared that the Stakeholders can avail the Hybrid Mode from 01.09.2023 onwards and successfully proceedings are conducting in Hybrid mode. Since 10th April, 2023, the proceedings of Court Hall No.1 are in Hybrid mode.

Virtual Inauguration of New Courts at High Court of Telangana



The Hon'ble the Chief Justice Sri Alok Aradhe, High Court for the State of Telangana in the august presence of Hon'ble Sri Justice T.Vinod Kumar, Hon'ble Sri Justice K.Lakshman, Hon'ble Smt. Justice P.Sree Sudha

(Administrative Judge, Suryapet District) and Hon'ble Smt. Justice K.Sujana virtually inaugurated the Additional District and Sessions Judge's Court, Huzurnagar on 12.09.2023.

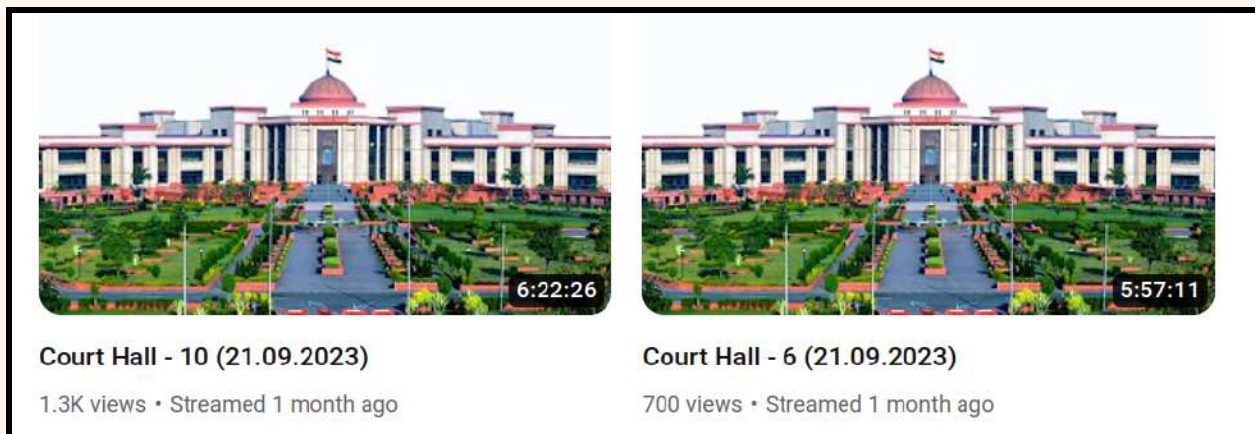
e-Committee Regional Digital Accessibility Training For Visually Challenged Court Staff (Zone -2) at Karnataka Judicial Academy



The Karnataka High Court launched the Digital Accessibility Training programme for visually impaired employees in both the High Court and District Judiciary, marking the first of its kind venture among South Indian High Courts. The training programme was inaugurated by Chief Justice Prasanna B. Varale at the Karnataka Judicial Academy, Bengaluru in the presence of Justice P.S. Dinesh Kumar, President of KJA and K. S. Mudagal, Board of Governor of KJA on 11th & 12th September, 2023. The training is being imparted

by Rajendra Kumar Negi from NIVH Dehradun who is accompanied by Muthuraj. The e-Committee, SCI had recently prepared a Standard Operating Procedure for preparing Accessible Court Documents. As per the said SOP, the State Judiciary staff have been trained to prepare Accessible Court Documents under the guidance of the e-Committee, SCI. The training is imparted under the guidance of Justice S. Sunil Dutt Yadav, Chairman, Accessibility Committee, High Court of Karnataka.

Live Streaming of Four More Benches in High Court of Chhattisgarh are Available on YouTube from 06.09.2023



Live Streaming of Court Proceedings in four Single Benches of Chhattisgarh High Court have been inaugurated on 06.09.2023 by Hon'ble the Chief Justice Mr. Ramesh Sinha, High Court of Chhattisgarh Bilaspur. Earlier Live Streaming of Three Division Benches of this High Court made available through Youtube Channel to bring transparency in Judiciary. Live Streaming of these seven benches are now available on Youtube Channel during the working hours of the Court. Inauguration ceremonies

have been organised by the High Court of Chhattisgarh in the august presence of Other companion Judges, Advocates and Registry Officers of the High Court. After this inauguration the High Court of Chhattisgarh has become the 8th High Court in the Country, where the live streaming facility is made available. Click the link to watch live streaming of High Court of Chhattisgarh

<https://www.youtube.com/@highcourtchhattisgarh3160/streams>

Virtual Inauguration of First Aid Clinic at District Dantewada by High Court of Chhattisgarh



A First Aid Clinic was virtually inaugurated on 30.09.2023 by Justice Shri Ramesh Sinha, Hon'ble the Chief Justice, High Court of Chhattisgarh Bilaspur in the august presence of Portfolio Judge of the District, Hon'ble Mr. Justice N.K. Vyas. It will work on every working day from the morning 10.30 a.m. to evening 05.30 p.m. The medical officer will remain present during the working hours at the clinic to provide their services like checkup of blood pressure & sugar, vaccination, treatment of snake bite, cold, cough and fever, necessary medicines will also be provided to the court officials,

advocates as well as also to the general public. On this online event, District & Sessions Judge of District Dantewada, Mr. Vijay Kumar Hota with other Judicial Officers of the District, Mr. Vinit Nandanwar, Collector, Mr. K.K. Dewangan, President of Bar Association, medical officer, advocates, employees of the Court & litigants were present in the Court Complex. This clinic will provide services to the officers, employees, advocates & the litigants who come for Court related work from far away places including District Sukma & Bijapur.

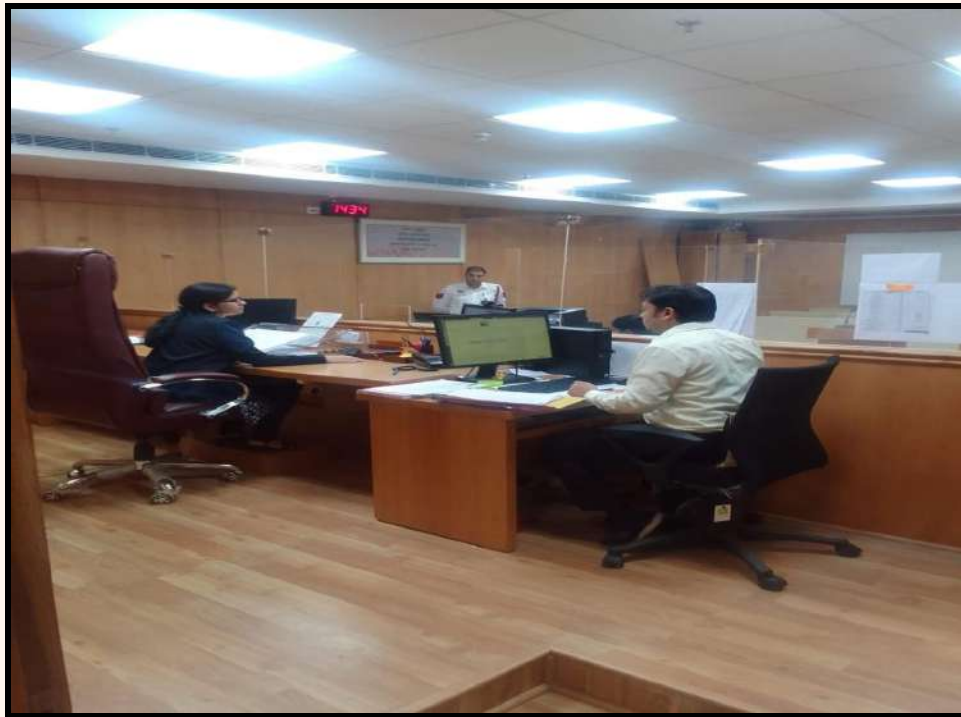
Virtual Inauguration of Newly Constructed Judicial Residential Colony Bhilai-3, District Durg on 08.09.2023



Inauguration of newly constructed residential colony of JO and Staff in Bhilai-3 at District Durg has been done virtually from High Court on 08.09.2023 by Hon'ble Mr. Justice Ramesh Sinha, Chief Justice, High Court of Chhattisgarh, Bilaspur, in the august presence of Portfolio Judge of District Durg - Hon'ble Mr. Justice Goutam Bhaduri. In this colony 20 Quarters (D, F, G, H and I type) have been constructed for the Judicial Officers & Staff of Civil Court Bhilai-3, District Durg. In this inauguration

function District & Sessions Judge Durg - Smt. Neeta Yadav, delivered the welcome speech and Vote of thanks was delivered by Shri Santosh Thakur, Chief Judicial Magistrate, Bhilai-3, District Durg. Other Judicial Officers, President of Bar Association, Advocates were present. This virtual inauguration and many more such programmes organised virtually shows the pace of computerisation & good network connectivity in places which are far away from District headquarter.

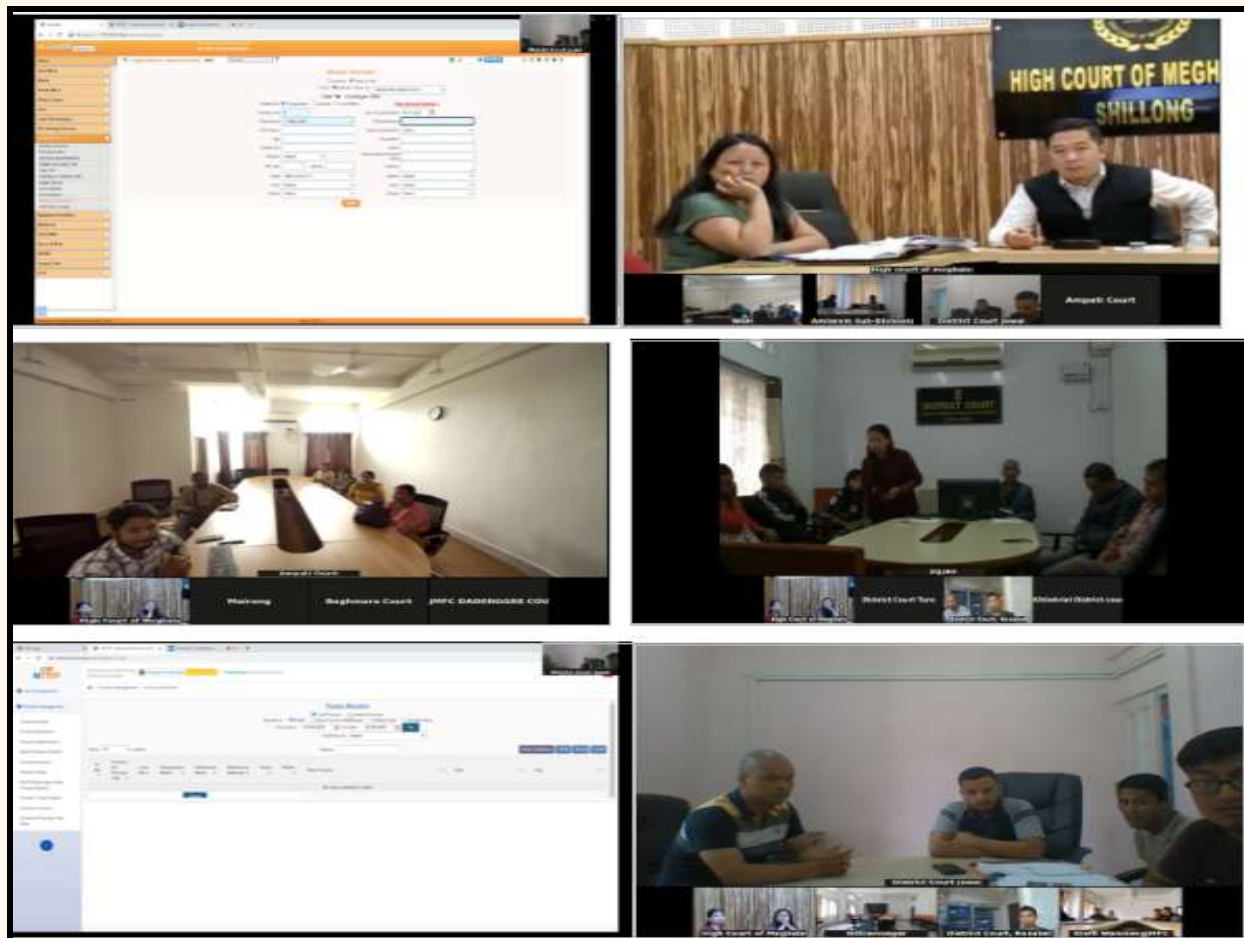
High Court of Delhi Established Digital Traffic Court for Contested Challans



Two Digital Traffic Courts for Contested Traffic Challans have already been functioning in East District and North East District of Delhi District Courts. One more Digital Traffic Court was also established in the South District of Delhi District Courts on 05.09.2023. This will allow a litigant or their advocates to contest the challans in the Virtual Traffic Court and conduct

its proceedings virtually in Digital Traffic Courts, including recording of evidence and hearing arguments. The violators can now appear before the Court through Video Conferencing and if convicted, the fine imposed by the court can be paid online through the link <http://pay.ecourts.gov.in/epay/>.

NSTEP Demo for Process Servers at High Court of Meghalaya



For reviewing the implementation of NSTEP and to also identify & address the bottleneck encountered in all Court Complexes, the Registry organised a VC orientation & review programme where all Bailiffs, Court staffs, Process servers demonstrated the process of

generation of process through CIS, consumption of data, allocation of process and delivery of process using NSTEP application on the 19.09.2023 & 25.09.2023. Total 48 participants were involved in this demo.

High Court of Patna Begins Virtual Hybrid Hearing & Online Training of Leave Management Software to all Judicial Officers



Hon'ble Patna High Court begins Virtual Hybrid Hearing for all Courts in Patna, a module for requesting VC link for Virtual Hybrid Hearing was launched for Ld. Advocates and Party-in-Person. An online training of Leave Management Software to all

Judicial Officers of Bihar. The aim of this training is to make Judicial Officers understand the concepts and features of Leave Management Software. The training was imparted by Mr. Nitesh, Senior Programmer of Hon'ble Patna High Court.

Installation of Justice Clocks in the Various Court Complexes of High Court of Sikkim



Justice Clocks have been installed under eCourts Project, Phase II and are functional in the premises of the following Court Complexes of the State of Sikkim:

1. District Court Complex, Gangtok,
2. District Court Complex, Gyalshing,
3. District Court Complex, Mangan,
4. District Court Complex, Namchi,
5. Court of Civil Judge-cum-Judicial Magistrate, Chungthang Sub-Division, Mangan,
6. Court of Civil Judge-cum-Judicial Magistrate, Soreng.

The Justice Clocks have been strategically placed to ensure visibility in the court complex. These Justice Clocks are serving the purpose of bringing awareness and providing easy access to status of various case related parameters to the public. Additionally, the Justice Clock was also procured and installed in the premises of DoJ, Jaisalmer House, New Delhi. Justice Clock has also been installed and functional in the High Court of Sikkim since Feb, 2020.

Installation of Solar Photovoltaic Plants in the District Courts and the Sub-Divisional Courts of Sikkim



Ten Solar Photovoltaic Plants have been installed in all the District And Sub-Divisional Courts in the State of Sikkim under eCourts Project, Phase II in coordination with Sikkim Renewable Energy Development

Agency (SREDA), Government of Sikkim. These Court Complexes are now equipped to harness solar energy as an alternate source of energy.

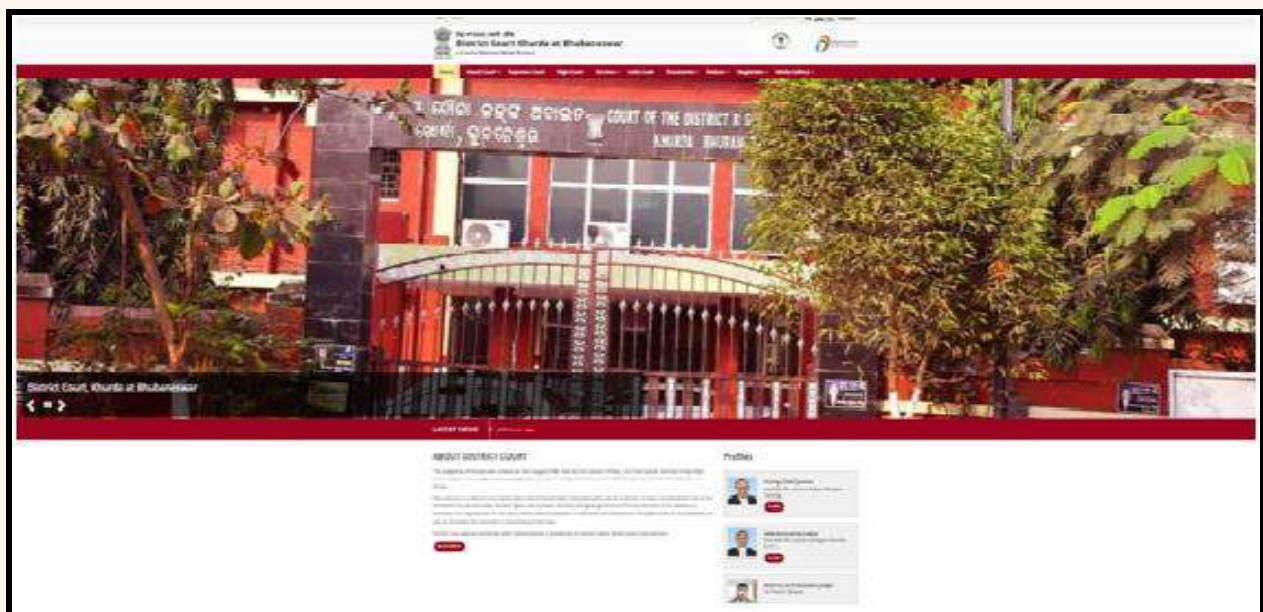
Inauguration of 25 Paperless Courts in Phase-IV of District Paperless Court System by High Court of Orissa



On 30.09.2023 Hon'ble Mr. Justice Subhasis Talapatra, Chief Justice, High Court of Orissa inaugurated 25 (Twenty five) Paperless Courts in Phase-IV in various Districts,

implementation of N-STEP in all 30 Judgeships and launch of 30 District Court Websites Migration to S3WaaS Platform in virtual mode.

District Court Websites of Orissa Migrated to S3WaaS Platform



S3WaaS is a cloud service developed for government entities to generate Secure, Scalable & Sugamya (Accessible) websites. Websites of all the District Courts of the State are now live on S3WaaS platform enabling the District Judiciary to customise and manage the content easily and maintain their online presence. All the data present in the previous websites have been migrated to newly built S3WaaS websites which are now GIGW Compliant, Responsive Designed for

easy access through Smart Phones, Tablets and Desktop PCs. Through the help of the district Judges and technical teams in the district courts, all the data present in the previous websites have been migrated to newly built S3WaaS websites which are now GIGW Compliance thus making them more secure. The new websites are more Responsive and Designed for easy access through Smart Phones, Tablets and Desktop PCs and was launched on 30.09.2023.

Smartphones (879) procured at Orissa for process servers in connection with NSTEP



Summons & notices served in court are essential legal documents used to notify individuals or parties about legal proceedings. The traditional method of serving summons & notices in court typically involves a series of formal steps designed to ensure that the recipients are informed of their legal obligations that causes delay in court proceedings, to avoid such issues the Hon'ble eCommittee, Supreme Court of India envisage the National Service & Tracking of Electronic Processes, an application for electronic generation, issuance of processes and tracking of its service.

This software has been implemented in all District Courts across the state. The High Court of Orissa has procured 879 no. of smartphones for the process servers of district judiciary. The Hon'ble High Court has implemented SOP for smartphone devices to increase operational efficiency along with an Application for distribution & effective management of Process Servers, Smart phones, IMEI Numbers, SIM Cards, a centralised portal has been created. Login credentials have been provided to all District Courts to regularly update data smooth tracking of process servers.

Live Streaming of Proceedings of Full Bench of the High Court of Tripura



On 26.09.2023, for the first time, the proceedings of the full bench of the

High Court of Tripura was successfully live streamed in the official YouTube channel. The said live streamed video has garnered 33,000 views (approx.) so far. Click the Youtube link to watch Live Streaming:

<https://www.youtube.com/watch?v=dhmHjhMp-ig>

Scanning and Digitization of Judicial Case Records of District Courts of Tripura



Scanning and Digitization of Judicial Case Records of District Court(s) of

Tripura has started on and from 15.09.2023 at the District Court Complex at Agartala, West Tripura. Total Number of pages scanned & digitized from 15.09.2023 to 30.09.2023 is **52173** and total Number of Cases scanned & digitized from 15.09.2023 to 30.09.2023 is **1250**.

Mandatory e-Filing of all Bail Applications in the High Court of Tripura

HIGH COURT OF TRIPURA AGARTALA

No.F.6(38)-HC/2020/20781

Dated, Agartala, the 17th August, 2023

NOTIFICATION

Subject: eFiling of all Bail Applications in the High Court of Tripura

In continuation of this Registry's notification vide No.F.6(38)-HC/2020-22/3978 dated 08.02.2022, the Hon'ble High Court is pleased to order and notify that w.e.f 1st September, 2023 the filing of all bail applications in the High Court along with submission of annexures and other supporting documents in connection with such bail applications have to be made/filed mandatorily through the eFiling portal accessible at <https://efiling-ne.ecourts.gov.in/tripura/>

By order,
Sd/-
(Vishwajeet Pandey)
Registrar General

No.F.6(38)-HC/2020/20782-825

Dated, Agartala, the 17th August, 2023

The High Court of Tripura has implemented mandatory e-Filing of all bail applications through e-Filing

portal with effect from 01st September, 2023. The notification to this effect was issued on 17.08.2023.

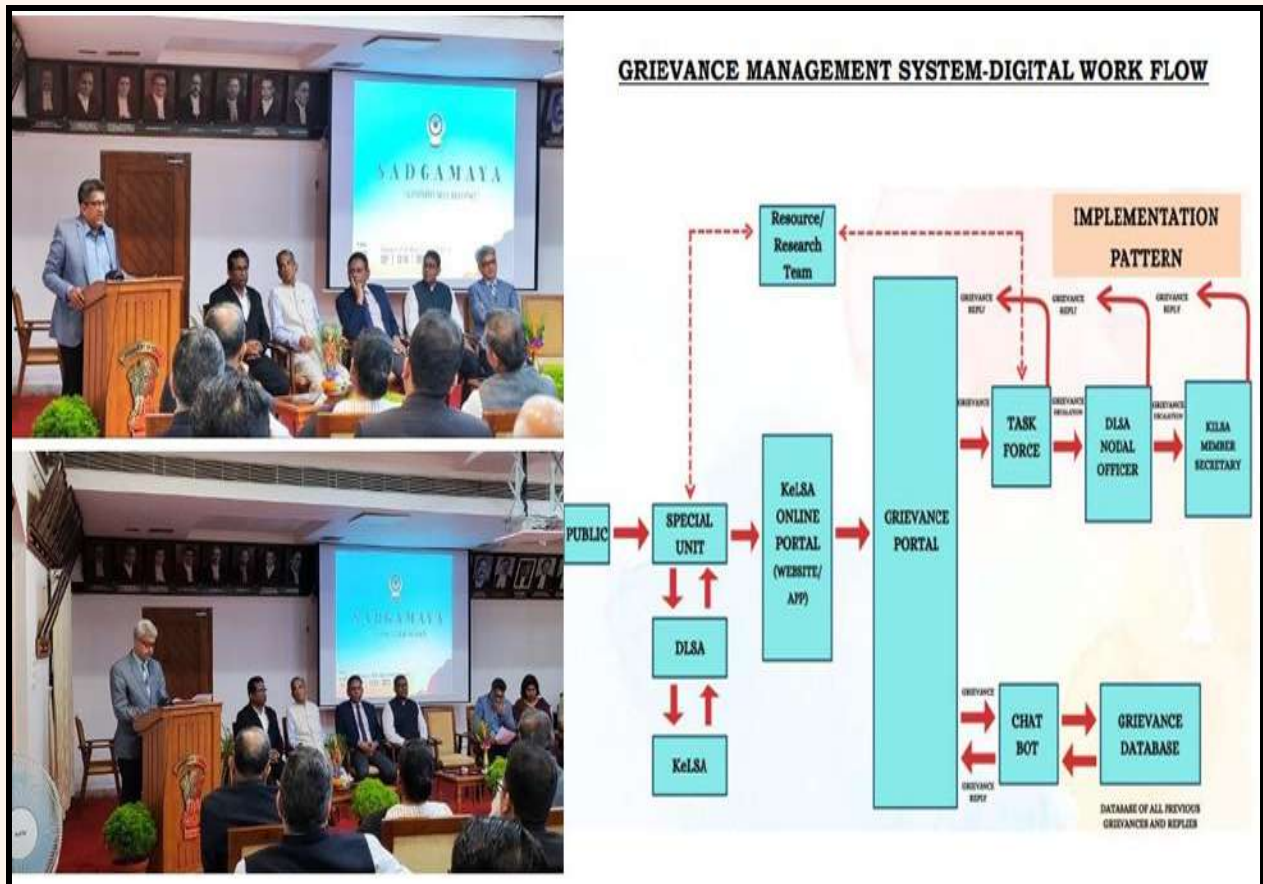
Training of the Newly Recruited Staff of Rajasthan High Court



Pursuant to the Notice No.RHC/Exam.Cell/JJA & Clerk Grade-II/2022/1255 dated 11.06.2023, 317 JJAs have been recruited in Rajasthan High Court. After their joining, at once training regarding technical awareness like CIS and Video Conferencing was imparted on 31.08.2023 (21 JJAs) & 02.09.2023 (23 JJAs) at Rajasthan High Court Jaipur Bench. Thereafter on 16.09.2023 refreshment training has also been imparted to 127 newly

recruited JJAs at Auditorium of Rajasthan High Court Bar Association Jaipur regarding maintenance of Judicial records including tracking of files through Computer Program and CIS entry. A five days training program from 03.10.2023 to 07.10.2023 has been scheduled in the month of October 2023 for newly recruited court staff posted at Rajasthan High Court Jodhpur.

High Court of Kerala Launches the Grievance Portal “SADGAMAYA” and the Chatbot



‘SADGAMAYA’- A PATH TO SELF RELIANCE is a project intended to mould a self reliant citizen by spreading legal awareness among the public and involving public participation in Grievance Redressal Mechanism. On 13.09.2023, the

Hon’ble Chief Justice of Kerala & Patron In chief, KeLSA launched the website for Chatbot & Hon’ble Mr Justice A. Muhamed Mustaque Judge, High Court Kerala & Executive Chairman (In charge) KeLSA inaugurated the Chatbot & the

grievance portal. The project acts on two limbs, the Special Units & the Task Force:

Special Units consist of resource persons who also act as the research wing who will vet & monitor the answers to the queries made in the grievance portal and the replies and answers that form the database for chatbot.

Task force is totally digitised & again has two sub limbs, the chatbot & the grievance portal. The public can get replies for FAQs on chatbot and if they need specific answers or more elaborate ones they can make the query on the grievance portal. The

task force convened by the DLSA secretary has the District collector & District Police chief as permanent members. The task force, in order to reply to the queries made, co-opt officials concerned depending on the scheme, and give an expert answer.

The queries will be responded within a time frame & if not, then it will be escalated to the DLSA & KELSA. Click the link to access **Sadgamaya Website:**

<https://kelsa.keralacourts.in/>

Grievance Portal:

<https://kelsa.keralacourts.in/grievance/>

Implementation of e-office in the District Judiciary

The first phase of e-Office was implemented in the Courts in the Judicial districts of Kasargod and Thodupuzha with effect from 01.11.2022. As part of the second

phase, the High Court has now implemented eOffice in all the Courts in the judicial districts of Manjeri and Pathanamthitta w.e.f 04.09.2023.

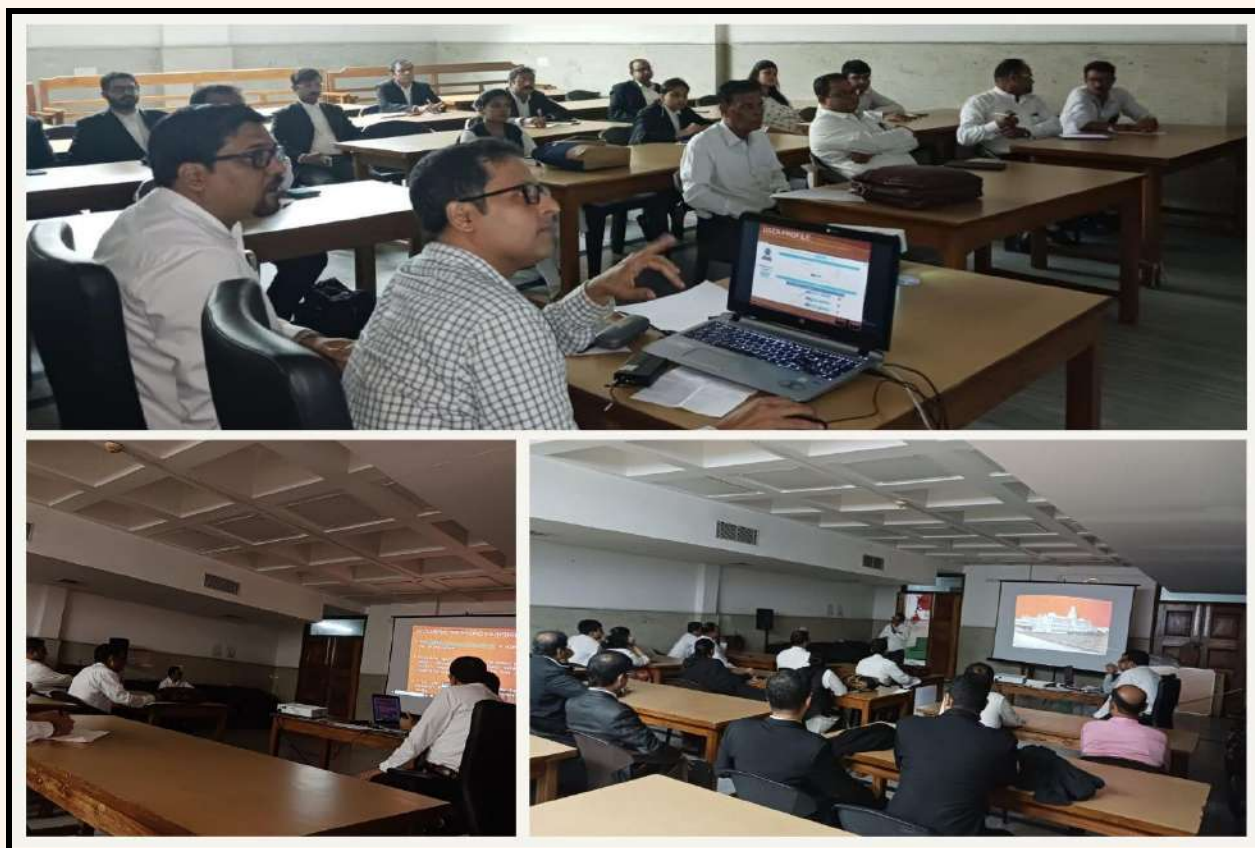
Commencement of e-Sewa Kendra at Family Court, Ettumanoor and Court Complex, Changanacherry, Kottayam District



The screenshot shows the eCourts portal interface. At the top, there's a navigation bar with 'eFiling Services' and various icons. The main content area is titled 'ePayments'. Under 'My Payments', there's a 'Court Fee' button. The 'Amount (₹)' field is set to 740756. The 'Get OTP' button is visible. A sidebar on the right shows the case number 740756 and the user's name Sudha. A video call window at the bottom right shows a participant named K. R. N. C. N. C.

Unit was conducted for master trainers (Court Staff), DSAs, TSAs (Taluk System Administrators), Zonal Officers, Court Fee Clerks, Staff dealing with the scrutiny of applications/petitions & examination of Court Fees & any other court staff as nominated by the District Judge/Judicial Officer on 12.09.2023 & for the Advocate Master Trainers on 13.09.2023 through VC. Further, training on e-Payment was held for all the members of the e-Cell in the District Judiciary on 21.09.2023.

High Court at Calcutta Organised a Sensitization Programme on e-Filing Version 3.0



Under the direction of the Hon'ble the Chief Justice, High Court, Calcutta, a Sensitization Programme on e-Filing Version 3.0 was organised by the I.T department of this Hon'ble High Court by utilising the expertise of the Technical Court staff from 18th to 29th

September, 2023 at the Hon'ble High Court at Calcutta. Though the Programme is basically for Advocates, an adequate number of Court Staff also participated. The total number of participants in the training programme was 434.

High Court of Punjab & Haryana implements RTI Portal & Virtual Court for Traffic Challan

The screenshot displays the official website of the High Court of Punjab and Haryana, Chandigarh. The top navigation bar includes links for Home, About Us, RTI Portal, Virtual Court, and Contact Us. The main content area features a large banner with the court's name in English and Hindi, accompanied by the state emblem of India. Below the banner, a list of services is provided, including RTI Portal, Virtual Court, and various court-related services. A sidebar on the right contains a search bar and a list of links. At the bottom, there is a login section for the RTI Portal and a link to the Virtual Court for Traffic Challan.

High Court of Punjab and Haryana Chandigarh

सत्यमेव जयते

1. This web portal can be used only by Indian Citizens to file RTI application and First RTI Appeal.
2. A fees of Rs. 10/- per application is required to be paid by the applicant, except BPL applicant. For BPL applicant, uploading of BPL certificate is mandatory with each RTI application.
3. The RTI application will be deemed filed only after payment of requisite fees. No RTI application will be entertained without payment of requisite fees. Application Fee or any other charges once paid shall not be refunded.
4. A unique Application ID will be generated for each RTI application and First RTI Appeal. The Application ID should be referred by the applicant for any future reference and correspondence.
5. Applicant is advised to check the portal on regular basis for any information regarding application/appeal status, additional fee, or any other charges/information etc.
6. The Application ID of original application has to be used for reference at the time of filing the First Appeal. As per RTI Act/Rules, no fee has to be paid for appeal.

User Name:
 Password:
 Maximum number of characters is 8

Enter Code:

New User: [Click To Register](#)
[E-RTI User Manual](#)

[Click here if you forgot login password](#)

RTI Portal: Online RTI portal for High Court and District Courts in the state Punjab and Haryana and U.T. Chandigarh has been launched by Hon'ble the Chief justice of Punjab and Haryana High Court on 21.09.2023 for facilitating the stakeholders and general public to file online RTI and make online payment.

Virtual Court for Traffic Challan District Court Chandigarh: Virtual Court for traffic challan has been launched in Chandigarh District Court. Virtual Court is a concept aimed at eliminating the presence of litigants or lawyers in the court. This facility has been provided to litigants to pay the challans online through virtual court.

Integration of Madras High Court CIS To CCMS Web Portal

Cases From AGP Office 31/10/2023					Today's Cases (AGP) 31/10/2023			Allocation Details (Section wise) 31/10/2023		
#	Total	Approved & Assigned	Rejected	Not Decided	#	31/10/2023	30/10/2023	#	Assigned	Rejected by Section
Main 415	415	358	21	36	Main	1	2	Main	358	0
Other 17	17	15	0	2	Other	0	0	Other	15	0

CCMS automatically separate and allocates cases that are respondent in High Court directly to department admin for approval

Cases Directly From High Court 31/10/2023					Today's Cases (Direct) 31/10/2023			Allocation of Direct Cases(Section) 31/10/2023		
#	Total	Approved & Assigned	Rejected	Not Decided	#	31/10/2023	30/10/2023	#	Assigned	Rejected
WP	118	40	2	76	WP	0	0	WP	40	0
WA	10	1	0	9	WA	0	0	WA	1	0
Contempt Cases	11	9	0	2	Contempt Cases	0	0	Contempt Cases	9	0
Others	543	302	0	241	Others	0	0	Others	302	38

The integration of Madras High Court's Case Information System (HC-CIS) with Court Cases Monitoring System (CCMS) was implemented in the Principal Seat and Madurai Bench of Madras High Court with effect from 24.11.2021

and 03.02.2023 respectively, in which the case details such as USR Number/SR Number and Date of filing of Counter Affidavit, Contempt Petitions, Writ Appeals and Review Petitions are already being shared.

Number Of Cases Dealt With (Virtual Hearings) On VC In High Courts And District Courts As On 30.09.2023

S. No.	High Court	High Courts	District Courts	Grand Total
1	Allahabad	243374	5062551	5305925
2	Andhra Pradesh	380269	1419651	1799920
3	Bombay	42914	119189	162103
4	Calcutta	144853	85722	230575
5	Chhattisgarh	103428	109801	213229
6	Delhi	319494	4885833	5205327
7	Gauhati – Arunachal Pradesh	2301	8133	10434
8	Gauhati – Assam	266286	387002	653288
9	Gauhati – Mizoram	3963	13268	17231
10	Gauhati - Nagaland	957	718	1675
11	Gujarat	389344	198295	587639
12	Himachal Pradesh	183923	179658	363581
13	Jammu & Kashmir	259107	490000	749107
14	Jharkhand	220548	659956	880504
15	Karnataka	1236012	135269	1371281
16	Kerala	162789	572511	735300
17	Madhya Pradesh	671329	866893	1538222
18	Madras	1440741	386783	1827524
19	Manipur	42816	15300	58116
20	Meghalaya	4157	38042	42199
21	Orissa	309668	269518	579186
22	Patna	277203	2326732	2603935
23	Punjab & Haryana	581086	2158188	2739274
24	Rajasthan	232761	186074	418835
25	Sikkim	492	14051	14543
26	Telangana	378163	190635	568798
27	Tripura	10851	15671	26522
28	Uttarakhand	83420	43703	127123
	TOTAL	7992249	20839147	28831396

Status of Implementation of Rules of VC as on 30.09.2023

Sr. No.	High Court	Whether the Rules of VC is implemented in High Court	Whether the Rules of VC is implemented in District Courts
1	Allahabad	Yes	Yes
2	Andhra Pradesh	Yes	Yes
3	Bombay	Yes	Yes
4	Calcutta	Yes	Yes
5	Chhattisgarh	Yes	Yes
6	Delhi	Yes	Yes
7	Gauhati – Arunachal Pradesh	Yes	Yes
8	Gauhati – Assam	Yes	Yes
9	Gauhati – Mizoram	Yes	Yes
10	Gauhati - Nagaland	Yes	Yes
11	Gujarat	Yes	Yes
12	Himachal Pradesh	Yes	Yes
13	Jammu & Kashmir	Yes	Yes
14	Jharkhand	Yes	Yes
15	Karnataka	Yes	Yes
16	Kerala	Yes	Yes
17	Madhya Pradesh	Yes	Yes
18	Madras	Yes	Yes
19	Manipur	Yes	Yes
20	Meghalaya	Yes	Yes
21	Orissa	Yes	Yes
22	Patna	Yes	Yes
23	Punjab & Haryana	Yes	Yes
24	Rajasthan	Yes	Yes
25	Sikkim	Yes	Yes
26	Telangana	Yes	Yes
27	Tripura	Yes	Yes
28	Uttarakhand	Yes	Yes
	Implemented	28	28
	Not Implemented	0	0

Status of implementation of Rules of e-Filing as on 30.09.2023

Sr. No.	High Court	Whether the Rules of e- Filing is implemented in High Court	Whether the Rules of e-Filing is implemented in District Courts
1	Allahabad	No	Yes
2	Andhra Pradesh	No	No
3	Bombay	Yes	Yes
4	Calcutta	Yes	Yes
5	Chhattisgarh	Yes	Yes
6	Delhi	Yes	Yes
7	Gauhati – Arunachal Pradesh	No	No
8	Gauhati – Assam	Yes	Yes
9	Gauhati – Mizoram	Yes	Yes
10	Gauhati - Nagaland	No	No
11	Gujarat	No	No
12	Himachal Pradesh	Yes	Yes
13	Jammu & Kashmir	Yes	Yes
14	Jharkhand	Yes	Yes
15	Karnataka	Yes	Yes
16	Kerala	Yes	Yes
17	Madhya Pradesh	Yes	Yes
18	Madras	Yes	Yes
19	Manipur	Yes	Yes
20	Meghalaya	No	No
21	Orissa	No	No
22	Patna	Yes	Yes
23	Punjab & Haryana	Yes	Yes
24	Rajasthan	No	No
25	Sikkim	Yes	Yes
26	Telangana	Yes	No
27	Tripura	Yes	Yes
28	Uttarakhand	Yes	Yes
	Implemented	20	20
	Not Implemented	8	8

Status of Installation of Justice Clock in High Courts

Sr. No.	High Court	No of Items for which funds where released	No. of Items Procured/Purchased
1	Allahabad	2	2
2	Andhra Pradesh	1	1
3	Bombay	4	4
4	Calcutta	1	1
5	Chhattisgarh	1	1
6	Delhi	1	1
7	Gauhati (Arunachal Pradesh)	1	1
8	Gauhati (Assam)	1	1
9	Gauhati (Mizoram)	1	1
10	Gauhati (Nagaland)	1	1
11	Gujarat	1	1
12	Himachal Pradesh	1	1
13	Jammu & Kashmir	2	2
14	Jharkhand	1	1
15	Karnataka	3	3
16	Kerala	1	1
17	Madhya Pradesh	3	3
18	Madras	2	2
19	Manipur	1	1
20	Meghalaya	1	1
21	Orissa	1	1
22	Patna	1	1
23	Punjab & Haryana	1	1
24	Rajasthan	2	2
25	Sikkim	1	1
26	Telangana	1	1
27	Tripura	1	1
28	Uttarakhand	1	1
	Total	39	39

Status of Implementation of e-Sewa Kendras as on 30.09.2023

Sr. No.	High Court	Whether the e- Sewa Kendra is implemented in High Court	Whether the e- Sewa Kendra is implemented in District Courts	Functioning e-Sewa Kendras in District Courts
1	Allahabad	Yes	Yes	74
2	Andhra Pradesh	No	No	0
3	Bombay	Yes	Yes	43
4	Calcutta	Yes	Yes	7
5	Chhattisgarh	Yes	Yes	23
6	Delhi	Yes	Yes	8
7	Gauhati - Arunachal Pradesh	Yes	Yes	24
8	Gauhati - Assam	Yes	Yes	78
9	Gauhati - Mizoram	Yes	Yes	8
10	Gauhati - Nagaland	Yes	Yes	11
11	Gujarat	Yes	No	1
12	Himachal Pradesh	Yes	Yes	11
13	Jammu and Kashmir	Yes	Yes	10
14	Jharkhand	Yes	Yes	24
15	Karnataka	Yes	Yes	23
16	Kerala	Yes	Yes	162
17	Madhya Pradesh	Yes	Yes	25
18	Madras	Yes	Yes	20
19	Manipur	Yes	Yes	15
20	Meghalaya	Yes	Yes	12
21	Orissa	Yes	Yes	109
22	Patna	Yes	Yes	37
23	Punjab and Haryana	Yes	Yes	108
24	Rajasthan	Yes	Yes	1
25	Sikkim	Yes	Yes	10
26	Telangana	Yes	No	0
27	Tripura	Yes	Yes	15
28	Uttarakhand	Yes	Yes	10
	Implemented	27	25	869
	Not Implemented	1	3	-

Statistics of Virtual Courts-30.09.2023

S.No.	Establishment_Name	Received	Proceeding Done	Contested	Paid Challans	Challan Amount
1	Assam Traffic Department	74692	74690	366	19441	13451081
2	Chhattisgarh Traffic Department	179	143	0	45	85800
3	Gujarat Traffic Department	379048	279523	395	12797	7852800
4	Haryana Traffic Department	1003008	986879	2325	33943	28029601
5	Himachal Pradesh Traffic Department	198510	121114	170	3512	6332453
6	Jammu Traffic Department	245792	243482	1392	54316	32525990
7	Karnataka Traffic Department	49617	49584	121	42236	356421770
8	Kashmir Traffic Department	464053	458336	27779	102111	56239195
9	Kerala (Police Department)	986377	981107	2302	95712	49844241
10	Kerala Transport Department	599655	590717	3713	101367	145371596
11	Madhya Pradesh Traffic Department	64290	55806	92	2836	2226300
12	Maharashtra Transport Department	43310	42462	20	1666	2530905
13	Meghalaya Traffic Department	438	433	0	36	27000
14	Notice Branch Delhi Traffic Department	15731374	15387046	81784	1450532	1031055306
15	Odisha Traffic Ctc-Bbsr Commissionerate	386960	364799	740	23515	22579501
16	Pune Traffic Department	6080	6056	18	601	115350
17	Rajasthan Traffic Department	29075	27175	1422	10825	7228520
18	Tamil Nadu Traffic Department	178473	151251	1417	85275	787982990
19	Tripura Traffic Department	432	431	1	4	2900
20	Uttar Pradesh Traffic Department	11945094	10003913	36207	589406	345100126
21	Uttarakhand Traffic Department	2252	1318	0	26	30000
22	Virtual Court Chandigarh	14483	14321	12	429	415510
23	Virtual Court Delhi (Traffic)	5114133	5037844	108687	1678562	1650180852
24	Virtual Court Gujarat (Transport)	34263	21319	45	820	2920200
25	West Bengal Traffic Department	102906	98185	216	4735	2695702
	Total	37654494	34997934	269224	4314748	4551245689

Status of Implementation of e-Payments as on 30.09.2023

Sr. No.	High Court	Whether the Court Fee Act is amended to enable to receive the e-Payments	Whether the e-Payments facility implemented
1	Allahabad	Yes	Yes
2	Andhra Pradesh	Yes	No
3	Bombay	Yes	Yes
4	Calcutta	Yes	Yes
5	Chhattisgarh	Yes	Yes
6	Delhi	No	Yes
7	Gauhati - Arunachal Pradesh	No	No
8	Gauhati - Assam	Yes	Yes
9	Gauhati - Mizoram	Yes	No
10	Gauhati - Nagaland	No	No
11	Gujarat	Yes	Yes
12	Himachal Pradesh	Yes	Yes
13	Jammu and Kashmir	No	No
14	Jharkhand	Yes	Yes
15	Karnataka	Yes	Yes
16	Kerala	Yes	Yes
17	Madhya Pradesh	Yes	Yes
18	Madras	Yes	Yes
19	Manipur	Yes	Yes
20	Meghalaya	Yes	No
21	Orissa	Yes	Yes
22	Patna	Yes	Yes
23	Punjab and Haryana	Yes	Yes
24	Rajasthan	Yes	Yes
25	Sikkim	Yes	Yes
26	Telangana	Yes	No
27	Tripura	Yes	Yes
28	Uttarakhand	Yes	Yes
	Implemented	24	21
	Not Implemented	4	7

Status of Implementation of ICJS as on 30.09.2023

Sr. No.	High Court	Whether ICJS implemented
1	Allahabad	Yes
2	Andhra Pradesh	Yes
3	Bombay	Yes
4	Calcutta	Yes
5	Chhattisgarh	Yes
6	Delhi	Yes
7	Gauhati - Arunachal Pradesh	No
8	Gauhati - Assam	Yes
9	Gauhati - Mizoram	Yes
10	Gauhati - Nagaland	No
11	Gujarat	No
12	Himachal Pradesh	No
13	Jammu and Kashmir	Yes
14	Jharkhand	Yes
15	Karnataka	Yes
16	Kerala	Yes
17	Madhya Pradesh	Yes
18	Madras	Yes
19	Manipur	Yes
20	Meghalaya	Yes
21	Orissa	Yes
22	Patna	Yes
23	Punjab and Haryana	Yes
24	Rajasthan	Yes
25	Sikkim	Yes
26	Telangana	Yes
27	Tripura	Yes
28	Uttarakhand	Yes
	Implemented	24
	Not Implemented	4

E-Filing total count as on 30.09.2023

S.No.	State Name	High Court/ District Court	Total Cases Submitted		
			HC	DC	Total
1	Allahabad	District Court	0	648	648
2	Andhra Pradesh	High Court	15194	0	15194
3	Bombay	Both Court	141903	308115	450018
4	Calcutta	High Court	4119	0	4119
5	Chhattisgarh	Both Court	1	5	6
6	Delhi	District Court	0	565955	565955
7	Gauhati – Arunachal Pradesh	Both Court	0	0	0
8	Gauhati – Assam	Both Court	1295	2866	4161
9	Gauhati – Mizoram	Both Court	0	0	0
10	Gauhati - Nagaland	Both Court	0	0	0
11	Gujarat	High Court	55486	0	55486
12	Himachal Pradesh	Both Court	1613	63458	65071
13	Jammu & Kashmir	Both Court	16368	10171	26539
14	Jharkhand	Both Court	2	189	191
15	Karnataka	Both Court	194	14411	14605
16	Kerala	District Court	0	313111	313111
17	Madhya Pradesh	District Court	0	22	22
18	Madras	Both Court	28307	93865	122172
19	Manipur	High Court	512	0	512
20	Meghalaya	Both Court	0	0	0
21	Odisha	Both Court	5651	32012	37663
22	Patna	Both Court	428188	78	428266
23	Punjab & Haryana	Both Court	16567	9567	26134
24	Rajasthan	Both Court	1211	2444	3655
25	Sikkim	Both Court	2754	3515	6269
26	Telangana	Both Court	4152	1	4153
27	Tripura	Both Court	3409	237	3646
28	Uttarakhand	Both Court	4	1029	1033
	Total		726930	1421699	2148629

Training/Awareness Programme During September 2023

S.No.	Dates of Programmes	Programme No.	Conducting Institute	Title of Programme	Participants	No. of Participants
1	01.09.2023-05.09.2023	eCommittee (ECT_DAT_2023)	eCommittee, Supreme Court of India in coordination with Delhi Judicial Academy	Digital Accessibility Training For Visually Challenged court staff	Visually challenged Court Staff	37
2	11.09.2023-12.09.2023	eCommittee (ECT_DAT_2023)	eCommittee, Supreme Court of India in coordination with Karnataka Judicial Academy	Digital Accessibility Training For Visually Challenged court staff	Visually challenged Court Staff	20
3	14.09.2023-15.09.2023	eCommittee (ECT_DAT_2023)	eCommittee, Supreme Court of India in coordination with Delhi Judicial Academy	Digital Accessibility Training For Visually Challenged court staff	Visually challenged Court Staff	10
4	02.09.2023	ECT_16_2023	Rajasthan High Court Jaipur Bench	Technical awareness like CIS and Video Conferencing	Junior Judicial Assistant	23
5	16.09.2023	ECT_9_2023	Auditorium of Rajasthan High Court Bar Association Jaipur	Refresher training for court staff	Newly recruited JJAs	127
6	19.09.2023 & 25.09.2023	ECT_8_2023	High Court of Meghalaya	NSTEP Demo for Process Servers	Court Staff & Process Servers	48
7	12.09.2023 & 13.09.2023 & 21.09.2023	-	NIC, High Court Unit	Online training on e-Payment of Court Fees	Court Staff Master Trainers, DSAs, TSAs, Zonal Officers, Advocate Master Trainers, Members of the e-Cell in the District Judiciary	1697
Total No. of Participants/Views for Training/Awareness Programme During September 2023						1962
